

The Chhattisgarh Anadhikrat Vikas ka Niyamitikaran Adhiniyam, 2002 Act 21 of 2002

Keyword(s):

Builder, Road Line, Unauthorized Development

Amendments appended: 4 of 2003, 7 of 2022, 5 of 2023, 6 of 2025

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

रायपुर, दिनांक २७ अप्रैल 2002

क्रमांक 3167/21-अ/प्रारूपण/01.—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में छत्तीसगढ़ अनाधकृत विकास का नियमितिकरण अधिनियम, 2002 (क. 21 सन् 2002) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

> छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार. आई. एस. उन्नोबेजा, उप-सचित्र.

CHHATTISGARH ACT (No. 21 of 2002)

CHHATTISGARH ANADIHKRIT VIKAS KA NIYAMITIKARAN ADHINIYAM, 2002

An Act to regularize the unauthorized developments in the planning area in the State of Chhattisgarh, by vesting certain powers specified herein, in an authority to exercise, perform and discharge the duties entrusted to them within specified duration of time.

Be it enacted by the Chhattisgarh Legislative Assembly in the Fifty third year of the Republic of Inida as follows:—

CHAPTER-I-PRELIMINARY

Short Title, Extent and Commencement.	1.	(1)	This Act may be called the Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran Adhiniyam, 2002 (No. 21 of 2002).
•	••	(2)	It extends to the whole of Chhattisgarh.
		(3)	It shall come into force on such date as the State Government may, by notification, appoint.
Application.	2.	-	isions of this Act shall apply to such unauthorized developments which were in on or before the date notified by the State Government.
Definition.	3.	(1)	In this Act, unless the context otherwise requires—
			(i) "Authority" means an authority constituted under section 4 of the Act.

- (ii) "Builder" means and includes, a person or group of persons engaged in construction of building or creation of any other engineering structure in or on any piece of land, in the planning area.
- (iii) "Government" means State Government of Chhattisgarh.
- (iv) "Road line" means both limiting sides of any public road

- (V) "Unauthorized development" means development of any site without any permission or contrary to the permission granted or deviation of land use or deviation from the permission granted under the provisions of the Chhattisgarh Nagar Tatha Gram Nivesh Adhiniyam, 1973 (No. 23 of 1973) or any of the acts for the time being in force or any rules or byellaws made thereunder.
- (vi) "Regularisation" for the purpose of this Act means, regularisation of the unauthorized development by the Authority under Section 5 (1) (ii).
- (2) Words and expressions used in this Act, but not defined herein, shall have the same meaning as given in the Chhattisgarh Nagar Tatha Gram Nivesh Adhiniyam. 1973 and rules made thereunder.

CHAPTER-II-CONSTITUTION OF AUTHORITY, PROCEDURE ETC.

The State Government shall constitute for each district an authority to be called 4. (!)the "District Regularisation Authority" for the purpose of regularisation of unauthorized development.

Constitution of District Regularisation Authority.

(2)The District Regularisation Authority shall consist of the following members namely:--

> (a) Collector of the District Chairman Member (b) District Superintendent of Police (c)Municipal Commissioner/Chief Member Municipal Officer of the concerned

Urban Local body, for the cases of their respective areas.

(d) Chief Executive Officer of the concerned Development Authority, for their respeclive areas.

Member

(c) Officer of Town & Country Planning Department in-charge of the district.

Member Secretary.

5. The authority may receive applications, through competent officer appointed for this purpose for regularisation of unauthorized development from the affected persons within the time limit and in the manner as prescribed by the Government under the rules framed for this purpose.

Application.

6. (1)The District Regularization Authority shall have the following powers:— Powers of District Regularization authority.

On receipt of application under Section 5, it may call for any record or (i) information regarding unauthorized developments in any planning area within the district. On the basis of such records and information, the Authority may either reject the application or take a decision for regularisation of unauthorized development in accordance with Section 7 of this Act.

- (ii) In case, the Authority decides in favour of regularisation, it shall, after due consideration, impose penalty on the applicant for such development. The Authority may collect such penalty in suitable installments together with interest, in ease the applicant makes a written request for payments in installments, within 14 days of the order by the Authority.
- (iii) For the purpose of imposing penalty, the Authority shall evaluate an unauthorized development on the basis of prevailing market value of the land, construction etc. The Authority shall also evaluate its monthly rent.
- (iv) The Authority shall determine penalty on the basis of such evaluation done and the cost of development of basic infrastructure in the vicinity, which may be required because of the unauthorized development.
- (v) Upon compliance of the order issued by the Authority, and deposit of the regularisation penalty, such development would cease to be anauthorized and a certificate to that effect will be issued to the applicant, by the Authority in such proforma as thay be prescribed.
- (2) The Authority shall have the same powers as are conferred on the High-Rise Building Committee under the provisions of the Chhattisgarh Nagar Tatha Gram Nivesh Adhiniyam, 1973.
- (3) The Authority may, if it consider necessary, take the services or opinion of any registered structural engineer, town planner or architect in deciding applications under Section 5.
- (4) The Authority shall exercise such other powers as may be assigned to it by the Government for the purpose of regularisation of unauthorized development.

Regularisation of an unauthorized development.

(1)

7.

The District Regularisation Authority shall not regularise an unauthorized development if,

- (i) the land belongs to Government, local authority, or a statutory body.
- (ii) the construction is affecting the defined building line or is falling within the Road-lines.
- (iii) the land has been allotted by the Government, local authority or statutory body for a specific purpose, other than the one for which development has been done.
- (iv) the area of construction is on tank bed or tank bank or natural drainage.
- (v) in case of multi-storied buildings, the building is obstructing the view of any heritage building site or is violating the prescribed norms for fire safety or structural stability.
- (vi) the area is earmarked for industries which use or produce hazardous substances.
- (vii) it is not in public interest to do so.

- (2) If the unauthorized development is on parking spaces or on areas carmarked for recreational use in the development plan, regularisation shall be permitted only when an alternative area has been provided by the applicant in close vicinity of the constructed site.
- (3) No regularisation of unauthorized high-rise building shall be considered, if it contravenes any of the provisions of the Chhattisgarh Nagar Tatha Gram Nivesh Adhinivam, 1973.
- (4) The authority may regularise part of the unauthorized development also, looking to the attending circumstances.
- (5) Regularisation will not entitle the applicant for any other services or claims arising thereof.
- 8. The authority having jurisdiction, shall take appropriate action against an unauthorized development according to the provisions of the relevant acts, and rules made thereunder if,

Powers of authority having jurisdiction.

- (i) the owner, or occupier or builder of the unauthorized development does not apply for regularisation within the prescribed time limit.
- (ii) the application has been rejected under section (6) (1) (i).
- (iii) the application fails to deposit the penalty for regularisation.
- 9. (1) Any person, aggrieved by an order passed by the Authority, may appeal to the Divisional Commissioner within thirty days from the date of such order.

Appeal.

- (2) In case the appeal is filed by the applicant as mentioned in section 5, the appeal shall not be admitted for hearing by the Divisional Commissioner unless the appellant has deposited 50% of the penalty for regularisation. The applicant most deposit the monthly rent of the unauthorized development regularly, as decided by the Authority, during the pendency of the appeal.
- (3) Any person, aggrieved by an order passed by the Divisional Commissioner may file an appeal to the Government within thirty days from the date of such an order,

Provided that the appellant shall regularly deposit the monthly rent for the unauthorized development as decided by the Authority under this Act during the pendency of the appeal.

CHAPTER-III---MISCELLANEOUS

10. (1) The Government may either suo-moto, or on an application filed by any person, for the purpose of satisfying itself as to the correctness, legality or propriety of any order passed by Divisional Commissioner or Authority under this Act, call for the records and may also direct that pending examination of the record, such order be held in abeyance.

Power of the Govern-

(2) The Government may modify or reverse the orders of the Divisional Commissioner or Authority under this Act as it may deem fit. No such order shall be passed by the Government unless the interested parties have been given an opportunity of being heard.

Deposit of penalty and other accounts.

 The penalty, rental value and other accruals received under the provisions, of this Act shall be credited to the Government treasury

Protection of action taken under the Act.

- 12. (1) Notwithstanding any thing contained in any law for the time being inforce, no sun, prosecution or other legal proceedings—shall lie against any officer or Authority for any thing which has been done in good faith or intended to be done in pursuance of the provisions of this Act or rules made thereunder.
 - (2) No suit or other legal proceeding shall lie against the Government or any authority under the Government for any damage caused or likely to be caused by any thing which has been done or any action taken in good faith or intended to be done in pursuance of this Act or rules made thereunder.

Phwers of Government to make rules.

- 13. The Government may make rules for the purposes of effectively carrying out the provisions of this Act. Such rules may provide for all or any of the following matters, namely: --
 - (i) procedure to be followed in regularisation of unauthorized development:
 - (ii) norms for imposition of regularisation penalty;
 - (iii) procedure for collection and utilisation of penalty for regularisation;
 - (iv) procedure for exercise of powers conferred to the Authority under Section 6 of this Act.

CHAPTER-IV-SAVINGS

Savings.

14. Notwithstanding any thing contained in Chhattisgarh Nagar Tatha Gram Nivesh Adhinjyam. 1973 (No. 23 of 1973), Chhattisgarh Municipal Corporation—Act, 1956 (No. 23 of 1956). Chhattisgarh Municipalities Act, 1961 (No. 37 of 1961) or Chhattisgarh. Panchayatraj Adhiniyam, 1993 (No. 1 of 1993) any local government, as the case may be, in relation to the unauthorized development under the provisions of this Act, from the date of commencement of this Act, shall cease to exercise the powers, perform the functions, and discharge duties which the State Government, Divisional Commissioner, and the Authority is competent to exercise, perform and discharge under this Act.

Bar on the Jurisdiction of Civil Courts.

No civil suit of any nature against any of the orders passed under the provisions of this Act will
be maintainable before any court.

Power to remove difficulties.

16. If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order, not inconsistent with the provision of this Act, remove the difficulty.

CHHATTISGARH ACT (No. 4 of 2003)

THE CHHATTISGARH ANADHIKRIT VIKAS KA NIYAMITIKARAN (SANSODHAN) ADHINIYAM, 2003

An Act further to amend the Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran Adhiniyam, 2002 (No. 21 of 2002).

Be it enacted by the Chhattisgarh Legislature in the Fifty-fourth year of the Republic of India as follows:—

1. (1) This Act may be called the Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran (Sansodhan) Vidheyak, 2003 (No. 4 of 2003).

Short fittle and Commencement

- (2) It shall come into force from date of its notification in the official Gazette.
- In Stib-section (1), (2) and (3) of Section 9 of the Chhattisgarh Anadikrit Vikas Ka Niyamitikaran Adhiniyam, 2002 (No. 21 of 2002) hereinafter called Principal Act, for words "Divisional Commissioner" the words "Director Urban Planning and Development" shall be substituted.

Amendment of Sec-

Amendment of Sec-

ommi- tion 10.

In Sub-section (1) and (2) of Section 10 of the Principal Act, for words "Divisional Commissioner" the words "Director Urban Planning and Development" shall be substituted.

"बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001."



पंजीयन क्रमांक "छत्तीसगद/दुर्ग/09/2013-2015."

छत्तीसगढ़ राजपत्र

(असाधारण) प्राधिकार से प्रकाशित

क्रमांक 435]

रायपुर, गुरुवार, दिनांक 14 जुलाई 2022 — आषाद 23, शक 1944

विधि और विधायी कार्य विभाग मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 14 जुलाई 2022

क्र. 7988/डी. 70/21—अ/प्रारू./छ.ग./22. — छत्तीसगढ़ विधान सभा का निम्नलिखित अधिनियम जिस पर दिनाँक 06—07—2022 को राज्यपाल को अनुमित प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार, उमेश कुमार काटिया, अतिन्यित सचिव.

छत्तीसगढ अधिनियम

(क्रमांक 7 सन् 2022)

छत्तीसगढ़ अनिधकृत विकास का नियमितिकरण (संशोधन) अधिनियम, 2022

छत्तीसगढ़ अनिधकृत विकास का नियमितिकरण अधिनियम, 2002 (क्र. 21 सन् 2002) को और संशोधित करने हेतु अधिनियम।

भारत गणराज्य के तिहत्तरवें वर्ष में छत्तीसगढ़ विघानमंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो:--

- संक्षिप्त नाग, विस्तार तथा प्रारंम.
- (1) यह अधिनियम छत्तीसगढ अनिधकृत विकास का नियमितिकरण (संशोधन) अधिनियम, 2022 कहलाएगा।
 - (2) इसका विस्तार संपूर्ण छत्तीसगढ़ राज्य में होगा ।
 - (3) यह राजपत्र में इसके प्रकाशन की तारीख से प्रवृत्त होगा।
- धारा 4 का संशोधन.

2.

- छत्तीसगढ़ अनिधकृत विकास का नियमितिकरण अधिनियम, 2002 (क 21 सन् 2002), (जो इसमें इसके पश्चात् मूल अधिनियम के रूप में निर्दिष्ट है) की धारा 4 की उप—धारा (2) के खण्ड (पांच) के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाये, अर्थात :—
 - "(पांच) नगर तथा ग्राम निवेश विभाग का सदस्य सधिय"
 जिले का प्रभारी अधिकारी/संयुक्त
 संचालक/उप संचालक/सहायक
 संचालक

मूल अधिनियम की धारा है की उप-धारा (1) के खण्ड (तीन) के पश्चात, निम्नलिखित अंतःस्थापित किया जाये, अर्थातः—

घारा 6 का संशोधन.

- "(चार)(क) निर्घारित प्रयोजन से भिन्न भूमि के उपयोग परिवर्तन करने पर, उस क्षेत्र की भूमि के लिए वर्तमान में प्रचलित कलेक्टर गाईड लाईन दर का 5 प्रतिशत अतिरिक्त शास्ति देय होगा।
 - (ख) (एक) यदि अनिधकृत विकास, निर्धारित पार्किंग हेतु

 आरक्षित भूखण्ड/स्थल पर किया गया हो, तो

 नियभितिकरण की अनुगति तगी दी जायेगी,

 जब आवेदक द्वारा पार्किंग की कभी हेतु

 निर्धारित अतिरिक्त शारित राशि का भुगतान
 कर दिया गया हो।
 - दो) दिनांक 01.01.2011 के पूर्व अस्तित्व में आये ऐसे अनिधकृत विकास/निर्माण, जिनकी भवन अनुज्ञा/विकास अनुज्ञा स्वीकृति हो, अथवा ऐसे अनिधकृत भवनं, जिसके लिए संगंधित स्थानीय निकाय में शासन द्वारा निर्धारित दर से संपत्ति कर का भुगतान किया जा रहा हो, ऐसे भवनों में, यदि छत्तीरागढ़ भूगि विकास नियम, 1984 अथवा संगंधित नगर के विकास योजना के अनुरूप पार्किंग उपलब्ध नहीं है, तो पार्किंग हेतु निम्नानुसार अतिरिक्त शारित राशि दिये जाने पर, भवन का निम्नानुसार नियमितिकरण किया जा सकेगाः—

स. क्र.	पार्किंग में कमी का प्रतिशत	देय शास्ति (प्रत्येक कार स्थान की कमी के लिए)
(1)	(2)	(3)
1	25 प्रतिशत तक	प्रत्येक कार स्थान हेतु पंचास हजार रूपये
2	25 प्रतिशत रो अधिक एवं 50 प्रतिशत तक	प्रत्येक कार स्थान हेतु एक लाख रूपये
3	50 प्रतिशत से अधिक एवं 100 प्रतिशत तक	प्रत्येक कार स्थान हेतु दो लाख रूपये

(तीन) दिनांक 01.01.2011 अथवा उसके पश्चात् अस्तित्व में आये ऐसे अनिधकृत विकास/निर्माण, जिनकी भवन अनुज्ञा/विकास अनुज्ञा स्वीकृति हो, अथवा ऐसे अनिधकृत मक्न, जिनके लिए संबंधित स्थानीय निकाय में शासन द्वारा निर्धारित दर्र से संपत्ति कर का गुगतान किया जा रहा हो, ऐसे भवनों में, यदि छत्तीसगढ़ भूमि विकास नियम, 1984 अथवा संबंधित नगर के विकास योजना के अनुरूप पार्किंग उपलब्ध नहीं है, तो पार्किंग हेतु निम्नानुसार अतिरिक्त शास्ति राशि दिये जाने पर, भवन का नियमितिकरण किया जा सकेगा :--

रा,उठ,	पार्किंग में कमी का प्रतिशत	देय शास्ति (प्रत्येक कार स्थान की कभी के लिए)
(2)	NIGAIG.	(3)
(1)	(2)	(9)
1	25 प्रतिशत तक	प्रत्येक कार स्थान हेतु पचास हजार रूपये
2	25 प्रतिशत से अधिक एवं 50 प्रतिशत तक	प्रत्येक कार स्थान हेतु एक लाख रूपये
	(चार) आमन	योग्य पार्किंग की गणना निम्नानस

होगी:--

₹1.	अधिगोग	निर्गित क्षेत्र	पार्किंग ऐतु उपलब्ध
त्रः.	20.00	(वर्ग मीटर में)	न्यूनतम क्षेत्रफल (प्रति
19			कार स्थान (ईसीएस)
			के आधार पर
(1)	(2)	(3)	- (4)
1	आवासीय	500 तक	निरंक
		500 से अधिक	50 प्रतिशत
2	गैर-आवासीय	500 तक	निरंक
		500 से अधिक	50 प्रतिशत
		1	N

- (ग) ऐसी गैर लाग अर्जन करने दाली सामाजिक संस्थायें, जो लाम अर्जन के उद्देश्य से स्थापित न की गई हो, के अनिधकृत विकास के प्रत्येक प्रकरण में शास्ति प्राक्कितित राशि के 50 (प्रचास) प्रतिशत की दर से देय होगा।
- (घ) छत्तीसगढ़ भूगि विकास नियम, 1984 के नियम 39 में निर्धारित प्रावधान के अनुसार, मार्ग की घौड़ाई उपलब्ध नहीं होने के कारण, रखल पर विद्यमान गतिविधियों में किसी प्रकार का लोकहित प्रभावित न होने की रिधित में, नियमितिकरण किया जा सकेगा।"
- 4. मूल अधिनियम की घारा 7 की उप-घारा (1) के खण्ड (तीन) का लोप किया जाये।

घारा 7 का संशोधन.

5. (1) मूल अधिनियम की धारा 9 की उप-धारा (2) में, शब्द "अपील के धा

संशोधन

लंबित रहने की अवधि में, अपीलकर्ता अनिधकृत विकास के मासिक भाडे की राशि, जैसा कि प्राधिकारी द्वारा निर्धारित की जावे, नियमित रूप से जमा करेगा." के स्थान पर, शब्द "अपील के लंबित रहने की अवधि में, अपीलकर्ता द्वारा अनिधकृत विकास के मासिक भाड़े की राशि, जो एक वर्ष से अनिधक अवधि का देय होगा, जैसा कि प्राधिकारी द्वारा निर्धारित की जाये, नियमित रूप रो जमा करेगा। यह प्रावधान समस्त लिगत एवं नवीन प्रकरणों पर प्रमावशील होगा।" प्रतिस्थापित किया जाये।

(2) मूल अधिनियम की धारा 9 की उप-धारा (3) के परन्तुक के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाए, अर्थात् :-

"परंतु अपील के लंबित रहने की अवधि में, अपीलकर्ता अनिधकृत विकास के मासिक भाड़े की राशि, जैसा कि इस अधिनियम के अंतर्गत प्राधिकारी द्वारा निर्धारित किया गया हो, नियमित रूप से एक वर्ष से अनिधक अवधि के लिए जमा करेगा। यह परन्तुक समस्त लियत एवं नवीन प्रकरणों पर प्रमावशील होगा।"

अटल नगर, दिनांक 14 जुलाई 2022

क्र. 7988/डी. 70/21-अ/प्रारु./छ.ग./22. – भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में छत्तीसगढ़ अनिधकृत विकास का नियमितिकरण (संशोधन) अधिनियम, 2022 (क्रमांक 7 सन् 2022) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार, समेश कुमार काटिया, अतिरिक्त सचिव.

CHHATTISGARH ACT

(No. 7 of 2022)

THE CHHATTISGARH ANADHIKRIT VIKAS KA NIYAMITIKARAN (SANSHODHAN) ADHINIYAM, 2022

An Act further to amend the Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran Adhiniyam, 2002 (No. 21 of 2002).

Be it enacted by the Chhattisgarh Legislature in the Seventy-Third Year of the Republic of India, as follows:-

1. (1) This Act may be called the Chhattisgarh
Anadhikrit Vikas Ka Niyamitikaran
(Amendment) Adhiniyam, 2022.

Short title, extent and commencement.

- (2) It shall extend to the whole State of Chhattisgarh.
- (3) It shall come into force with effect from the date of its publication in the Official Gazette.
- 2. For clause (v) of sub-section (2) of Section 4 of the Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran Adhiniyam, 2002 (No. 21 of 2002), (hereinafter referred to as the Principal Act), the following shall be substituted, namely:-

Amendment of Section 4.

(v) The Officer-in-charge of the Member

District/Joint Director/ Secretary"

Deputy Director/ Assistant

Director of the Nagar Tatha

Gram Nivesh department

Amendment of Section 6.

3.

- After clause (iii) of sub-section (1) of Section 6 of the Principal Act, the following shall be inserted, namely:-
 - "(iv)(a) On changing the land use other than prescribed purposes, an additional penalty of 5 percent of the current prevailing collector guide line rate for the land of that area shall be payable.
 - (b) (i) if the unauthorized development is done on the plot/site reserved for the prescribed parking, then the regularization will be allowed only after the prescribed additional penalty amount for lack of parking has been paid by the applicant.
 - (ii) such unauthorized development
 /construction which came into
 existence before the date

01.01.2011, for which building permit/development permit is sanctioned, such or buildings unauthorized for which property tax is being paid at the rate determined by the Government in the concerned local body, if parking is not available in such buildings as Chhattisgarh Land the Development Rules, 1984 or the development plan of the city concerned, then the building be regularized on the payment of additional penalty amount for parking as follows:-

S.No.	Parking Decrease Percentage	Penalty Payable (for each car space constraint)
(1)	(2)	(3)
1	Up to 25 percent	Fifty thousand rupees for each car space
2	More than 25 percent and upto 50 percent	One lakh rupees for each car space
3	More than 50 percent and upto 100 percent	Rs.2 lakh for each car space

(iii) such unauthorized development /construction which came into existence on or after the date 01.01.2011, for which building permit/development permit is sanctioned. or such unauthorized buildings which property tax is being paid at the rate determined by the Government in the concerned local body, if parking is not available in such buildings as the Chhattisgarh Land per Development Rules, 1984 or the development plan of the city concerned, then the building be regularized on the payment of additional penalty amount for parking as follows:-

S.No.	Parking Decrease Percentage	Penalty Payable (for each car space constraint)		
(1)	(2)	(3)		
1	Up to 25 percent	Fifty thousand rupees for each car space		
2	More than 25 percent and upto 50 percent	One lakh rupees for each car space		

(iv) The calculation of compoundable parking shall be as under:-

S.No.	Occupancy	Built up area (in square metres)	Minimum Area Available for Parking (Per Car Space (ECS))
(1)	(2)	(3)	(4)
1	Residential	Up to 500	Nil
		More than 500	50 Percent
2	Non residential	Up to 500	Nil
		More than 500	50 Percent

- (c) penalty in each case for unauthorized development of such non-profit making social institutions, which are not established for the purposes of making profits, shall be payable at the rate of 50 (fifty) percent of the estimated amount.
- (d) As per the provision laid down in Rule
 39 of the Chhattisgarh Land
 Development Rules, 1984,
 regularization may be done if public

interest is not affected by the existing activities at the site due to non-availability of width of the road."

Amendment of Section 7.

4. Clause (iii) of sub-section (1) of Section 7 of the Principal Act shall be omitted.

Amendment of Section 9.

- Act, for the words "The applicant must deposit the monthly rent of the unauthorized development regularly, as decided by the Authority, during the pendency of the appeal.", the words "During the pendency of the appeal, the appellant shall regularly deposit the amount of monthly rent for unauthorized development, which shall be payable for a period not exceeding one year, as may be determined by the Authority under this Act. This provision shall apply to the all pending and new cases." shall be substituted.
 - (2) For the proviso of sub-section (3) of Section 9 of the Principal Act, the following shall be substituted, namely:-

"Provided that during the pendency of the appeal, the appellant shall regularly deposit the amount of monthly rent for a period not exceeding one year, for the un-authorized development, as decided by the Authority under this Act. This proviso shall apply to the all pending and new cases."

"बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छ्स्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001."



पंजीयन क्रमांक ''छत्तीसगद/दुर्ग/09/2013-2015.''

छत्तीसगढ़ राजपत्र

(असाधारण) प्राधिकार से प्रकाशित

क्रमांक 127]

रायपुर, सोमवार, दिनांक 3 अप्रैल 2023 — चैत्र 13, शक 1945

विधि और विधायी कार्य विभाग मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 3 अप्रैल 2023

क्रमांक 4222/डी. 46/21-अ/प्रारू./छ. ग./23. — छत्तीसगढ़ विधान सभा का निम्नलिखित अधिनियम, जिस पर दिनांक 20-3-2023 को राज्यपाल महोदय की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिए प्रकान्नित किया जाता है।

> छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार, उमेश्न कुमार काटिया, अतिरिक्त सचिव.

छत्तीसगढ अधिनियम (क्रमांक 5 सन् 2023)

छत्तीसगढ अनिधकृत विकास का नियमितिकरण (संश्रोधन) अधिनियम, 2022.

छत्तीसगढ़ अनिधकृत विकास का नियमितिकरण अधिनियम, 2002 (क्र. 21 सन् 2002) को और संशोधित करने हेतु अधिनियम।

भारत गणराज्य के तिहत्तरवें वर्ष में छत्तीसगढ़ विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

- संक्षिप्त नाम, विस्तार तथा प्रारंम.
- (1) यह अधिनियम छत्तीसगढ़ अनिधकृत विकास का नियमितिकरण (संशोधन) अधिनियम, 2022 कहलायेगा.
- (2) इसका विस्तार संपूर्ण छत्तीसगढ़ राज्य में होगा.
- (3) यह राजपत्र में इसके प्रकाशन की तारीख से प्रवृत्त होगा.
- धारा 6 का संशोधन.
- 2. छत्तीसगढ़ अनिधकृत विकास का नियमितिकरण अधिनियम, 2002 (क्र. 21 सन् 2002) की घारा 6 की उप-धारा (1) के खण्ड (चार) के उप-खण्ड (ख) के पैरा (तीन) की सारणी के सरल क्रमांक 2 के पश्चात् , निम्नलिखित सरल क्रमांक जोड़ा जाये, अर्थात्:-

स.क्र.	पार्किंग में कमी का प्रतिश्रत	देय शास्ति (प्रत्येक कार स्थान की
		कमी के लिए)
(1)	(2)	(3)
"3	50 प्रतिश्रत से अधिक एवं 75 प्रतिश्रत तक	प्रत्येक कार स्थान हेतु दो लाख रूपये"

अटल नगर, दिनांक 3 अप्रैल 2023

क्रमांक 4222/डी. 46/21-अ/प्रारू./छ. ग./23. — भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में इस विभाग का समसंख्यक अधिनियम दिनांक 3 अप्रैल 2023 का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतव्ह्वारा प्रकाशित किया जाता है.

> छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार, उमेश कुमार काटिया, अतिरिक्त सचिव.

CHHATTISGARH ACT

(No. 5 of 2023)

THE CHHATTISGARH ANADHIKRIT VIKAS KA NIYAMITIKARAN (SANSHODHAN) ADHINIYAM, 2022.

An Act further to amend the Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran Adhiniyam, 2002 (No. 21 of 2002).

Be it enacted by the Chhattisgarh Legislature in the Seventy-Third Year of the Republic of India, as follows:-

1. (1) This Act may be called the Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran (Sanshodhan) Adhiniyam, 2022.

Short title, extent and commencement.

- (2) It shall extend to the whole State of Chhattisgarh.
- (3) It shall come into force with effect from the date of its publication in the Official Gazette.
- 2. After serial number 2 of the Table of para (iii) of sub-clause (b) of clause (iv) of sub-section (1) of Section 6 of the Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran Adhiniyam, 2002 (No. 21 of 2002), the following serial number shall be added, namely:

Amendment of Section 6.

S.No.	Parking Decrease Percentage	Penalty Payable (for each car space constraint)		
(Ĭ)	(2)	(3)		
"3	More than 50 percent and upto 75 percent	Two lakh rupees for each car space"		

"बिजनेस पोस्ट के अन्तर्गत डाक शुक्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001."



पंजीयन क्रमांक "छत्तीसगढ़/दुर्ग/09/2013-2015."

छत्तीसगढ़ राजपत्र

(असाधारण) प्राधिकार से प्रकाशित

क्रमांक 80]

नवा रायपुर, गुरुवार, दिनांक 30 जनवरी 2025 — माघ 10, शक 1946

विधि और विधायी कार्य विभाग मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

नवा रायपुर अटल नगर, दिनांक 30 जनवरी 2025

क्र. 1232 / डी. 11 / 21—अ / प्रारू. / छ.ग. / 25. — छत्तीसगढ़ विधान सभा का निम्नलिखित अधिनियम, जिस पर दिनांक 21—1—2025 को राज्यपाल महोदय की अनुमित प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार, अनिल सिन्हा, उप-सचिव.

छत्तीसगढ़ अधिनियम (क्रमांक 6 सन् 2025)

छत्तीसगढ़ अनिधकृत विकास का नियमितिकरण (संशोधन) अधिनियम, 2024

छत्तीसगढ़ अनिधकृत विकास का नियमितिकरण अधिनियम, 2002 (क्र. 21 सन् 2002) के अग्रतर संशोधन हेत् अधिनियम।

भारत गणराज्य के पचहतरवें वर्ष में छत्तीसगढ़ के विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो:—

- संक्षिप्त नाम, विस्तार 1. (1) यह अधिनियम छत्तीसगढ़ अनधिकृत विकास का नियमितिकरण तथा प्रारंभ. (संशोधन) अधिनियम, 2024 कहलाएगा।
 - (2) इसका विस्तार संपूर्ण छत्तीसगढ़ राज्य में होगा ।
 - (3) यह राजपत्र में इसके प्रकाशन की तारीख से प्रवृत्त होगा।
- धारा ६ का संशोधन. 2. (1) छत्तीसगढ़ अनिधकृत विकास का नियमितिकरण अधिनियम, 2002 (क्र. 21 सन् 2002), (जो इसमें इसके पश्चात् मूल अधिनियम के रूप में निर्दिष्ट है) की धारा ६ की उप—धारा (1) के खण्ड (चार) के उप—खण्ड (ख) के पैरा (दो) के स्थान पर, निम्नलिखित पैरा प्रतिस्थापित किया जाये, अर्थातः—
 - "(दो) दिनांक 14.07.2022 के पूर्व अस्तित्व में आये ऐसे अनिधकृत विकास/निर्माण, जिनकी या तो भवन अनुज्ञा/विकास अनुज्ञा स्वीकृति हो या ऐसे अनिधकृत भवन, जिसके लिए संबंधित स्थानीय निकाय में, शासन द्वारा निर्धारित दर से संपत्ति कर का भुगतान किया जा रहा हो, ऐसे भवनों में, यदि छत्तीसगढ़ भूमि विकास नियम, 1984 अथवा संबंधित नगर की विकास योजना के अनुरूप पार्किंग उपलब्ध नहीं है, तो पार्किंग हेतु निम्नानुसार अतिरिक्त शास्ति राशि दिये जाने पर, भवन का नियमितिकरण किया जा सकेगा:—

स.	पार्किंग में		देय शास्ति				
क्र.	कमी का		(प्रत्येक कार स्थान की कमी के				
	प्रतिशत		लेए)				
(1)	(2)				(3)		
1.	25	प्रतिशत	प्रत्येक	कार	हेतु	पचास	हजार
	तक		रूपये"				

(2) मूल अधिनियम की धारा 6 की उप—धारा (1) के खण्ड (चार) के उप—खण्ड (ख) के पैरा (तीन) का लोप किया जाए।

नवा रायपुर अटल नगर, दिनांक 30 जनवरी 2025

क्र. 1232/डी. 11/21—अ/प्राक्त./छ.ग./25. — भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में छत्तीसगढ़ अनधिकृत विकास का नियमितिकरण (संशोधन) अधिनियम, 2024 (क्रमांक 6 सन् 2025) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतदृद्वारा प्रकाशित किया जाता है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार, अनिल सिन्हा, उप-सचिव.

CHHATTISGARH ACT

(NO. 6 OF 2025)

THE CHHATTISGARH ANADHIKRIT VIKAS KA NIYAMITIKARAN (AMENDMENT) ADHINIYAM, 2024.

An Act further to amend the Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran Adhiniyam, 2002 (No. 21 of 2002).

Be it enacted by the Chhattisgarh Legislature in the Seventy-fifth year of the Republic of India, as follows:-

1. (1) This Act may be called the Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran (Amendment) Adhiniyam, 2024.

Short title, extent and commencement.

- (2) It shall extend to the whole State of Chhattisgarh.
- (3) It shall come into force with effect from the date of its publication in the Official Gazette.
- 2. (1) For para (ii) of sub-clause (b) of clause (iv) of sub-section (1) of Section 6 of the Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran Adhiniyam, 2002 (No.21 of 2002), (hereinafter referred to as the Principal Act), the following para shall be substituted, namely:-

Amendment of Section 6.

"(ii)

unauthorized such development /construction which came into existence before the date 14.07.2022, which either for permit/development building sanctioned or such permit is unauthorized buildings for which property tax is being paid at the rate determined by the Government in the concerned local body, if parking is not available in such buildings as per the Chhattisgarh Bhumi Vikas Niyam, 1984 or the development plan of the city concerned, then the building can be regularized on the payment of penalty additional amount for parking as follows:-

S.No.	Parking Decrease Percentage	Penalty Payable (for each car space constraint)
(1)	(2)	(3)
1.	Up to 25 percent	Fifty thousand
		rupees for each car
		space"

(2) Para (iii) of sub-clause (b) of clause (iv) of sub-section (1) of Section 6 of the Principal Act, shall be omitted.